

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-1096(PB)/2018

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Action Ispat & Power Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sandeep Bajaj, Devansh Jain, Vasudha Chadha,
Adv.
For Respondent : Mr. Divyansh Jain, Mr. Apoarv Saini, Adv. R-22

ORDER

New IA-1956/2024

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 29.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)